

M.A./132/86

in

O.A./341/86

CORAM: HON'BLE MR. P.H. TRIVEDI 3- VICE CHAIRMAN

HON'BLE MR.P.M. JOSHI - JUDICIAL MEMBER

14/10/86

Learned advocate Mr. Desai for the applicant and Mr. Vin for the respondent present. The amendment to the application is allowed and the applicant may carry out amendment within 10 days of this order. Applicant is allowed to supplement the amendment application by filing a copy of the order dt. 18/19.9.86 (Annexure 'D'). The learned advocate for the respondent files a reply in the original application No. 431/86 which may be taken on record. Learned advocate for the respondent may file and reply to the application for amendment within 28th October, '86. With these orders the M.A./132/86 stands disposed of and it may be placed on the record of the Case O.A. /341/86 which is adjourned to 17th November, '86 for hearing.


(P.H. TRIVEDI)

V.C.


(P.M. JOSHI)

J.M.

(3)

M.A./132/86

in

O.A./341/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

14/10/86

Learned advocate Mr. Desai for the applicant and Mr. Vin for the respondent present. The amendment to the application is allowed and the applicant may carry out amendment within 10 days of this order. Applicant ~~seeks~~ to supplement the amendment application by ~~max~~ filing a copy of the order dt. 18/19-9-'86 (Annexure 'D'). The learned advocate for the respondent files a reply in the original application No. 431/86 which may be taken on record. Learned advocate for the respondent may file ~~any~~ reply to the application for amendment within 28th October, '86. With these orders the M.A./132/86 stands disposed of and it may be placed on the record of the Case O.A./341/86 which is adjourned to 17th - November, '86 for hearing.

P.H. Trivedi

(P.H. TRIVEDI)
V.C.

J.M.
(P.M. JOSHI)
J.M.

14/10pm;

O.A. No. 341/86

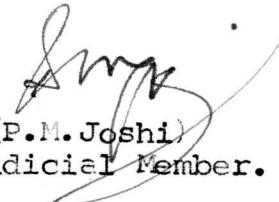
CORAM: Hon'ble Mr Birbalmath: Administrative Member.
Hon'ble Mr. P.M. Joshi: Judicial Member.

17/11/1986

Mr. N.D. Nanavaty: Advocate for the applicant.
Mr. R.M. Vih : Advocate for the respondent.

The respondents have filed the reply, according to which the transfer order of the applicant from Junagadh to Jetalsar has been modified by further order dated 18/19-9-'86 for transfer from Junagadh to Mahuwa. Neither the applicant nor his counsel is present. The applicant is called twice. That is, at 12.25 and 13.15. Hence the application stands dismissed for default.

✓ 17/11/86
(Birbalmath)
Administrative Member


(P.M. Joshi)
Judicial Member.

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